

C. A. T. Bench, JAIPUR

Date of Order	CP 71/93(TA 166/86) Orders
6-10-94	<p>Applicant present in person.</p> <p>Mr. Manish Bhandari - Counsel for the Non-petitioner.</p> <p>In the facts and circumstances, the applicant agreed that if a lump sum amount of Rs. 1500/- is paid to him he will not press the petition. Looking to some discrepancies which are debatable, the learned Government Counsel submits that necessary directions may be issued so that the matter can be resolved.</p> <p>2. In the light of the submissions, we direct that a sum of Rs. 1500/- (Rupees one thousand five hundred only) may be paid to the applicant in all and the applicant shall not be entitled for any relief and the contempt petition shall also stand dismissed. Notices discharge and the applicant shall also not claim for the earlier period in lieu of the amount which is being paid to him. The payment should be made within a period of three months. The notices discharged.</p> <p><i>N.K.Verma</i> (N.K. VERMA) Administrative Member</p> <p><i>D.L. Mehta</i> (D.L. MEHTA) Vice-Chairman</p> <p><i>Ab sent to di</i> <i>app. case 2 - b</i> <i>re. a. u. 6552-8653</i> <i>27-10-94</i> <i>g</i></p>